

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2091  
ANSWERED ON FRIDAY, THE 28<sup>TH</sup> JULY, 2017  
[SHRAVANA 06, 1939 (SAKA)]**

**MRAU**

**QUESTION**

**2091. SHRIMATI MEENAKASHI LEKHI:  
SHRI RAGHAV LAKHANPAL:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Market Research and Analysis Unit (MRAU) is operational in the Serious Fraud Investigation Office (SFIO) and if so, the details along with its objectives thereof;**
- (b) the number of cases of serious frauds unravelled by MRAU since last two years including the cases of corporate houses reported for fudging of accounts and financial resources; and**
- (c) the details of punishment/penalty imposed on the corporate houses during the said period?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF CORPORATE AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a): Yes, Madam. Market Research and Analysis Unit (MRAU) was set up in SFIO in 2009 inter-alia, with the following objectives:**

- i) To act as Repository of Information;**
- ii) For improving investigation skills;**
- iii) For providing inputs for adopting best international practices; and**
- iv) For co-ordination with other investigating agencies.**

**(b): During the last two years, MRAU has submitted 28 Research Reports based on which investigations were assigned to SFIO in respect of 18 companies.**

**(c): The list of punishment/penalty imposed by the Courts in the last two years is at Annexure-I.**

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**Annexure-I****ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE UNSTARRED QUESTION NO. 2091 FOR ANSWER IN LOK  
SABHA ON 28.07.2017.****Details of convictions for the last two years i.e. 2015-16 and 2016-17**

<b>Sl. No</b>	<b>Name of the Company</b>	<b>Date of order of Investigation</b>	<b>Date of submission of final/ Supplementary report.</b>	<b>Date of issuance of Instruction by MCA for filing of prosecution.</b>	<b>Court Case No.</b>	<b>Cause title of the case</b>	<b>Filed U/s.</b>	<b>Date of filing of Prosecution</b>	<b>Name &amp; Address of the Court</b>	<b>Date of Conviction and who are have been convicted.</b>	<b>Financial Year of Punishment</b>
<b>1.</b>	<b>Design Auto Systems Ltd</b>	<b>16.12.2003</b>	<b>19.01.2005</b>	<b>06.06.2005</b>	<b>34/05</b>	<b>SFIO v/s Design Auto Systems Ltd &amp; Others</b>	<b>77 (4)</b>	<b>04.07.2005</b>	<b>ACJM, Indore</b>	<b>A3 convicted on 26.04.2016 and imposed fine for fine of Rs. 10 thousand</b>	<b>2016-17</b>
<b>2.</b>	<b>Information Technology</b>	<b>14.10.2005</b>	<b>03.09.2010</b>	<b>10.03.2011</b>	<b>4002/3</b>	<b>SFIO Vs R P Sharma &amp; Ors</b>	<b>240(3)</b>	<b>12.01.2011</b>	<b>ACMM (Spl. Acts) Tis Hazari</b>	<b>All the accused person have been convicted on 22.02.2016 and</b>	<b>2015-16</b>

	<b>es India Limited</b>	<b>fresh order</b>							<b>Court, Delhi</b>	<b>each one fined with Rs. 10000/- each and sentenced till rising of the court further Court directed the convict to pay Rs 2000/- each to be paid to the complainant as cost.</b>	
<b>3.</b>	<b>Goldquest International Pvt. Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>243/2013</b>		<b>143</b>	<b>22.11.2013</b>	<b>Special Court for Economic offences Hyderabad</b>	<b>The accused has been convicted on 11.01.2016 and each one fine Rs. 5000/-. 50% of the fine is to be given to the complainant being cost of the proceedings</b>	<b>2015-16</b>
<b>4.</b>	<b>Goldquest International Pvt. Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>244/2013</b>		<b>146</b>	<b>22.11.2013</b>	<b>ACMM, EO-I, Egmore Chennai</b>	<b>All the accused person have been convicted on 11.01.2016 and each one fined with Rs. 19940/- each (total Rs.59820/-) and 50% of the fine is to be given to the</b>	<b>2015-16</b>

										<b>complainant being cost of the proceedings.</b>	
<b>5.</b>	<b>Goldquest International Pvt. Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>245/2013</b>		<b>151</b>	<b>22.11.2013</b>	<b>ACMM, EO-I, Egmore Chennai</b>	<b>All the accused person have been convicted on 11.01.2016 and each one fined with Rs. 500/- each (total Rs.1500/-) and 50% of the fine is to be given to the complainant being cost of the proceedings.</b>	<b>2015-16</b>
<b>6.</b>	<b>Goldquest International Pvt. Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>246/2013</b>		<b>303</b>	<b>22.11.2013</b>	<b>ACMM, EO-I, Egmore Chennai</b>	<b>All the accused person have been convicted on 11.01.2016 and each one fined with Rs. 19940/- each (total Rs.59820/-) and 50% of the fine is to be given to the complainant being cost of the proceedings.</b>	<b>2015-16</b>
<b>7.</b>	<b>Goldquest International Pvt.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>247/2013</b>		<b>193</b>	<b>22.11.2013</b>	<b>ACMM, EO-I,</b>	<b>All the accused person have been convicted on</b>	<b>2015-16</b>

	<b>Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>								<b>Egmore Chennai</b>	<b>11.01.2016 and each one fined with Rs. 500/- each (total Rs.1500/-) and 50% of the fine is to be given to the complainant being cost of the proceedings.</b>	
<b>8.</b>	<b>Goldquest International Pvt. Ltd. &amp; Questnet Enterprises India Pvt. Ltd.</b>	<b>28.07.2010</b>	<b>05.03.2012</b>	<b>08.01.2013</b>	<b>248/2013</b>		<b>209</b>	<b>22.11.2013</b>	<b>ACMM, EO-I, Egmore Chennai</b>	<b>The accused has been convicted on 11.01.2016 and each one fine Rs. 10000/-. 50% of the fine is to be given to the complainant being cost of the proceedings</b>	<b>2015-16</b>
<b>9.</b>	<b>Gennext Promoters Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>15/3 of 2014</b>	<b>SFIO vs Chhavi Garg</b>	<b>227(2)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused Convicted on 27.06.2016 with fine of Rs.10000/-</b>	<b>2016-17</b>
<b>10.</b>	<b>Gennext Promoters Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>16/3 of 2014</b>	<b>SFIO vs Pankaj Madan &amp; Anr.</b>	<b>628</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused Convicted on 27.06.2016 with fine of Rs.25000/-</b>	<b>2016-17</b>

11.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	17/3 of 2014	SFIO vs Pankaj Madan & Anr.	211(7) r/w 211(1)	28.02.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	All accused on 27.06.2016 with fine of Rs.15000/-	2016-17
12.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	18/3 of 2014	SFIO vs Pankaj Madan & Anr.	209(1)	28.02.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	All accused on 27.06.2016 with fine of Rs.15000/-	2016-17
13.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	25/3 of 2014	SFIO vs Gennext Promoters Pvt. Ltd	165(5) r/w 163(1)	28.02.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	All accused on 27.06.2016 with fine of Rs.15000/-	2016-17
14.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	26/3 of 2014	SFIO vs Gennext Promoters Pvt. Ltd	307(1)	28.02.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	All accused on 27.06.2016 with fine of Rs.15000/-	2016-17
15.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	27/3 of 2014	SFIO vs Gennext Promoters Pvt. Ltd	193(6) r/w 193(1)	28.02.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	All accused on 27.06.2016 with fine of Rs.15000/-	2016-17
16.	Gennext Promoters Pvt Ltd	30.08.2012	13.12.2012	07.03.2013	29/3 of 2014	SFIO vs Gennext	146(2)	28.02.2014	ACMM (Spl. Acts) Tis Hazari	All accused on 27.06.2016	2016-17

						<b>Promoters Pvt. Ltd</b>			<b>Court, Delhi</b>	<b>with fine of Rs.15000/-</b>	
<b>17.</b>	<b>Gennext Promoters Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>30/3 of 2014</b>	<b>SFIO vs Gennext Promoters Pvt. Ltd</b>	<b>303(3) r/w 303(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>18.</b>	<b>Gennext Promoters Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>31/3 of 2014</b>	<b>SFIO vs Gennext Promoters Pvt. Ltd</b>	<b>150(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>19.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>19/3 of 2014</b>	<b>SFIO vs Pankaj Madan &amp; Anr.</b>	<b>209(5) r/w 209(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>20.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>20/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services Pvt. Ltd &amp; Ors.</b>	<b>307(8) r/w 307(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>21.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>21/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services</b>	<b>150(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>



						<b>Pvt. Ltd &amp; Ors.</b>					
<b>22.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>22/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services Pvt. Ltd &amp; Ors.</b>	<b>303(3) r/w 303(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>23.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>23/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services Pvt. Ltd &amp; Ors.</b>	<b>146(4) r/w 146(2)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>24.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>24/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services Pvt. Ltd &amp; Ors.</b>	<b>163(5) r/w 163(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>
<b>25.</b>	<b>Gennext Trexim Services Pvt Ltd</b>	<b>30.08.2012</b>	<b>13.12.2012</b>	<b>07.03.2013</b>	<b>28/3 of 2014</b>	<b>SFIO vs Gennext Trexim Services Pvt. Ltd &amp; Ors.</b>	<b>193(6) r/w 193(1)</b>	<b>28.02.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>All accused on 27.06.2016 with fine of Rs.15000/-</b>	<b>2016-17</b>

26.	<b>Cogent Venture</b>	<b>21.10.2009</b>	<b>16.12.2011</b>	<b>23.12.2011</b>	<b>Quashed on 17.11.2015</b>	<b>SFIO Vs Shiv Kr Bagla</b>	<b>209A of CA 1956</b>	<b>16.04.2013</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>Accused no 6 has been convicted and sentenced to TRC and fine of Rs. 50,000/- on 19.05.2016 and other Accused had already declared as PO.</b>	<b>2016-17</b>
27.	<b>Yusuf Properties P Ltd.</b>	<b>17.05.2012</b>	<b>30.08.2012</b>	<b>30.04.2013</b>	<b>4/3/2014 Ct. Case 52321 3/2016</b>	<b>SFIO v/s Yusuf Properties P Ltd &amp; ors</b>	<b>159,16 6,210 &amp; 220 (FY 2007-08)</b>	<b>30.01.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 10.12.2015.</b>	<b>2015-16</b>
28.	<b>Yusuf Properties P Ltd.</b>	<b>17.05.2012</b>	<b>30.08.2012</b>	<b>30.04.2013</b>	<b>7/3/2014 Ct. Cases 52344 8/2016</b>	<b>SFIO v/s Yusuf Properties P Ltd &amp; ors</b>	<b>159,16 6,210 &amp; 220 (FY 2008-09)</b>	<b>30.01.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 10.12.2015.</b>	<b>2015-16</b>
29.	<b>Yusuf Properties P Ltd.</b>	<b>17.05.2012</b>	<b>30.08.2012</b>	<b>30.04.2013</b>	<b>3/3/2014 Ct. Cases 52173 7/2016</b>	<b>SFIO v/s Yusuf Properties P Ltd &amp; ors</b>	<b>159,16 6,210 &amp; 220 (FY 2006-7)</b>	<b>30.01.2014</b>	<b>ACMM (Spl. Acts) Tis Hazari Court, Delhi</b>	<b>Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 10.12.2015.</b>	<b>2015-16</b>

30.	Yusuf Properties P Ltd.	17.05.2012	30.08.2012	30.04.2013	9/3/2014 Ct. Cases 52344 4/2016	SFIO v/s Yusuf Properties P Ltd & ors	147	30.01.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 09.05.2016.	2016-17
31.	Yusuf Properties P Ltd.	17.05.2012	30.08.2012	30.04.2013	8/3/2014 Ct. Cases 52344 7/2016	SFIO v/s Yusuf Properties P Ltd & ors	159,166,210 & 220 (year 2010-11)	30.01.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 10.12.2015.	2015-16
32.	Yusuf Properties P Ltd.	17.05.2012	30.08.2012	30.04.2013	10/3/2014 Ct. Cases 52173 8/2016	SFIO v/s Yusuf Properties P Ltd & ors	159,166,210 & 220(FY 2009-10)	30.01.2014	ACMM (Spl. Acts) Tis Hazari Court, Delhi	Accused no 4 Sh. Upender singh convicted for fine of Rs. 10 thousand on 09.05.2016.	2016-17

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